

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 717 of 2020

In the matter of:

Mr. Kolla Koteswara Rao

....Appellant

Vs.

Dr. S.K. Srihari Raju & Anr.

....Respondents

Present:

Appellant: Mr. Aaditya Vijay Kumar, Ms. Namrata Mohapatra,
Advocates.

Respondents: Mr. Mithun Shashank, Mr. Kailash Nath, Advocates for
R1.
Mr. Pankaj Bhagat, Advocate for R2 (IRP)

ORDER

(Through Virtual Mode)

18.12.2020: Learned counsel for the Appellant submits that the rejoinder filed by the Appellant is in regard to the reply affidavits of both the Respondents.

Written submissions have been filed by the Appellant. Learned counsel for the Respondents seek and are allowed two weeks' time to file written submissions. Learned counsel for the parties may also exchange their written submissions.

List the appeal 'for admission (after notice)' on 19th January, 2021.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V.P. Singh]
Member (Technical)

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